

upto June, 1961 in the case of Rajasthan and upto March, 1962 in the case of U.P. This excludes an expenditure of Rs. 0.67 lakhs on the headquarters staff and Rs. 22.14 lakhs on purchase of transport equipment. The figures are provisional.

Part (e)~

The total cultivated area covered upto the end of Rabi 1961-62 in the first seven districts mentioned above under parts (a), (d) and (f) is about 13 lakh acres which forms about 15 per cent of the total cultivated area of these districts.

Part (f)~

The programme is being extended to the following districts in the remaining 8 States:—

- (1) Cachar (Assam).
- (2) Bhandara (Maharashtra).
- (3) Mandya (Mysore).
- (4) Burdwan (West Bengal).
- (5) Palghat and Alleppey
- (6) Sambalpur (Orissa).
- (7) Surat (Gujarat).
- (8) 6 blocks (Jammu and Kash-

V.F.T. SYSTEM

52. SHRI KRISHNA CHANDRA:
Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state the places where the V. F. T. system has been installed so far?

DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI B. BHAGAVATI) : V.F.T. systems have been installed so far in 53 stations in India. The list showing the names of stations is placed below.

STATEMENT

List of Stations where V.F.T. systems have been installed

1. Agra.
2. Ahmedabad.
3. Allahabad.

4. Ambala.

5^r. Amritsar.

6. Asansol.

7. Banaras.

8. Bangalore.

9. Belgaum.

10. Bhatinda.

n. Bhavnagar.

12. Bhubaneswar.

13. Bombay.

14. Calcutta.

15. Chakradharpur.

16. Chandigarh.

17. Coimbatore.

18. Cuttack.

19. Delhi.

20. Dhanbad.

21. Dibrugarh.

22. Emakulam.

23. Gauhati.

24. Indore.

26. Jaipur.

27. Jammu. ^{mir}.

28. Jamshedpur.

29. Jodhpur.

30. Jullundur.

31. Kanpur.

32. Kozhikode.

33. Kurnool.

34. Lucknow. THE

35. Madras.

36. Madurai.

37. Mangalore.

^ Muzaffarpur.

39. Nagpur.

40. Patna.

41. Panjim.

42. Poona.

43. Rajkot.

44. Ranchi.

45. Secunderabad.

46. Shillong.

47. Siliguri.
48. Simla.
49. Tiruchirapalli.
50. Trivandrum.
51. Tuticorin.
52. Vijayawada.
53. Visakhapatnam.

**REPORT OF COMMITTEE ON WATER
SUPPLY AND SANITATION SCHEMES**

53. SHRI KRISHNA CHANDRA: Will the Minister of HEALTH be pleased to state:

(a) whether the Committee constituted by Government to make a comprehensive assessment of the water supply and sanitation schemes, both urban and rural, in all States, has submitted its report; and

(b) if so, what are the important features thereof?

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR); (a) Yes.

(b) The more important recommendations of the National Water Supply and Sanitation Committee stress the need for assessment of the urban and rural problems State-wise by Special Committees set up for the purpose, the setting up of State-wise and region-wise Water and Drainage Boards to finance and implement urban schemes on a self-paying basis, the setting up of independent Public Health Engineering Departments and streamlining of procedures for speeding up action, the stepping up of the production of critical materials required for the programme and the initiation of measures for water resources conservation and water pollution control as specific problems.

**ENACTMENT OF A LAW FOR LAND
ACQUISITION FOR TOWN PLANNING
PURPOSES**

54. SHRI KRISHNA CHANDRA:
Will the Minister of HEALTH be pleased to state:

(a) whether there is any proposal under Government's consideration for introducing new legislation for land acquisition for town planning purposes;

(b) if so, what are the broad features thereof; and

(c) by when the Bill is likely to be introduced in Parliament?

THE MINISTER OF HEALTH (DR. SUSHILA NAYAR); (a) to (c) The Central Regional and Urban Planning Organisation had prepared a draft legislation for acquiring land for town planning purposes for consideration by the 2nd Conference of State Ministers for Town and Country Planning held at Trivandrum in October, 1961. It was decided by the Conference that this draft should be further discussed by Central Regional and Urban Planning Organisation with the Ministry of Food and Agriculture to consider the possibility of incorporating suitable provisions in the comprehensive Draft Bill which that Ministry was preparing to replace the Land Acquisition Act, 1894, instead of having a separate legislation for town planning purposes only. This matter is still under consideration.

**मध्य प्रदेश में मलेरिया उन्मूलन कार्यक्रम
सम्बन्धी स्लाइड**

प्र. श्री विमलकुमार मन्नालालजी
चौरङ्गिया : क्या स्वास्थ्य मंत्री यह बताने
का कृपा करेंगी कि :

(क) मध्य प्रदेश के इंदौर, रतलाम
और मन्दासौर जिलों में राष्ट्रीय मलेरिया
उन्मूलन कार्यक्रम के अन्तर्गत जो स्लाइडें